GOVERNMENT OF INDIA MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES

LOK SABHA STARRED QUESTION No. *208 TO BE ANSWERED ON: 14.12.2015

PUBLIC PROCUREMENT POLICY

*208 : SHRIMATI MEENAKASHI LEKHI : SHRI B. VINOD KUMAR :

Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) whether various Ministries, Departments and PSUs have been able to abide by the 20 percent procurement from the Micro, Small and Medium Enterprises of their annual goods or services as stipulated by the Public Procurement Policy for Micro and Small Enterprises Order;

(b) if so, the details thereof during each of the last three years, Ministry/Department-wise;

(c) whether any Ministry/Department has violated the provisions of the said policy while making procurements and if so, the details thereof along with the corrective steps taken in this regard; and

(d) whether any exemptions have been sought/made to this order and if so, the details thereof?

ANSWER

MINISTER OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI KALRAJ MISHRA)

(a) to (d): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) IN RESPECT OF LOK SABHA STARRED QUESTION NO. *208 FOR ANSWER ON 14.12.2015

(a) to (d): Public Procurement Policy for Micro and Small Enterprises (MSEs) Order, 2012 provides for procurement of minimum of 20 percent from Micro and Small Enterprises (MSEs). This order has become mandatory with effect from 1st April, 2015. No request for exemption from the mandatory provision of minimum procurement of 20 per cent from MSEs has been received.

* * * * * *